

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14530/2021

in

D.1, Triplicane P.S. Crime No. 599/2021

Saravanan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police(L&O),
D.1, Triplicane Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. T.V. Somasundaram, U. Yuvaraj, A. Vinoth Kumar, P. Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 7.8.2021 for the offence punishable under Section 341, 294(b), 323, 392, 397 and 506(ii) IPC in Crime No. 599/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. Since the petitioner is having previous cases, he has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner is in custody from 7.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused robbed Rs.850/- from the defacto complainant at knife point. He further submits that the petitioner is a habitual offender, having 17 previous cases. Petitioner's earlier petition was dismissed on 17.8.2021 and there is no change of circumstance and thus seriously objects granting bail.

5. The petitioner is a habitual offender and he is having 17 previous cases of similar nature as reported by CPP. Earlier petition was dismissed on 17.8.2021. Considering the nature of offence, antecedents of the petitioner and no change of circumstance, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Sd./- S. Alli
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14619/2021

in

P.5, MKB Nagar P.S. Crime No.942/2021

1. Ashok @ Thoppai
2. Arunpandi
3. Rakesh

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
P.5, MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, B. Dineshkumar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 20.7.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Crime No.942/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent of the offence. They have not committed any offence as alleged by the prosecution. They have been falsely implicated in this case. The petitioners are in custody from 20.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that the petitioners waylaid the defacto complainant and demanded money, that on his refusal, the accused at knife point, robbed Rs.400/- from him. He further submits that the petitioners 1 and 3 are having each 4 previous cases and the 2nd petitioner is having 3 previous cases and the 1st petitioner/Ashok

@ Thoppai has been detained under Act 14 of 1982 vide order No.251/2021 dated 31.8.2021 and thus objects granting bail.

5. Considering the nature of offence, antecedents of the petitioners and also the 1st petitioner was detained under Goondas Act, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

CrI.M.P.No.14620/2021

in

P-5 MKB Nagar P.S. Crime No.965/2021

1. Vasanthkumar
2. Prasanth
3. Johny

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P-5 MKB Nagar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. A. Elumalai, S. Shanmugam, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 27.7.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Cr.No.965/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are no way connected with the alleged offence. They have been falsely implicated in this case. They are daily wage earners. They have not committed any offence as alleged by the prosecution. The petitioners are in custody from 27.7.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused waylaid the defacto complainant and demanded money, that on his refusal, they robbed Rs.700/- from him at knife point and escaped from the spot. He further submits

that the petitioners are habitual offenders. The 1st petitioner is having 5 previous cases and 2nd and 3rd petitioners are having 1 previous case. Earlier petition was dismissed on 13.8.2021 and there is no change of circumstance and thus seriously objects granting bail.

5. The petitioners are habitual offenders having previous cases as reported by learned CPP. Earlier petition was dismissed on 13.8.2021. Considering the nature of offence, antecedents of the petitioners and no change of circumstance, this court is not inclined to grant bail to the petitioners at present.

6. Petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14623/2021

in

K.2, Ayanavaram P.S. Crime No.446/2021

Hemanathan

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K.2, Ayanavaram Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj, V. Vinodha, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 4.8.2021 for the offence punishable under Section 147, 148, 341, 294(b), 323, 336, 427, 397 and 506(ii) IPC in Crime No.446/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. Since the petitioner is having previous cases, he has been falsely implicated in this case. He is no way connected with the alleged offence. Co-accused were granted bail by this court. The petitioner is in custody from 4.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused waylaid the defacto complainant and robbed Rs.800/- from him at knife point. He further submits that the petitioner is a habitual offender, having 11 previous cases and he cannot claim parity with that of the co-accused who have no bad antecedent. He seriously objects granting bail.

5. The petitioner is a habitual offender and he is having 11 previous cases of similar nature as reported by learned CPP. Considering the nature of offence and antecedents of the petitioner, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14738/2021

in

D.4, Zam Bazaar P.S. Crime No.377/2021

R. Nandhakumar

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D.4, Zam Bazaar Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Umashankar, R. Vasanthi, N. Sivashankar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 19.8.2021 for the offence punishable under Section 341, 294(b), 336, 427, 392, 397 and 506(ii) IPC in Crime No.377/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner has no bad antecedent. The petitioner is in custody from 19.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with another accused came to the defacto complainant's tiffin shop and demanded money, that on his refusal, the accused at knife point robbed Rs.2,500/- from the cash box. He further submits that the petitioner is having 2 previous cases and he seriously objects granting bail.

5. Considering the nature of offence and antecedents of the petitioner, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14844/2021

in

N.4, Fishing Harbour P.S. Crime No.843/2021

1. Nagaraj
2. Santhoshkumar

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
N.4, Fishing Harbour Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Karthick, S. Raj, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 1.8.2021 for the offences punishable under Section 147, 148, 294(b), 341, 323, 307 IPC in Crime No.843/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners have been falsely implicated in this case. They are noway connected with the alleged offence. Victim sustained simple injury and he was discharged from the hospital. Co-accused were granted bail by this court. The petitioners are in custody from 1.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that due to previous enmity, these petitioners along with other accused attacked the defacto complainant using deadly weapon and caused multiple cut injuries to him. He objects granting bail stating that the petitioners are having 1 previous case.

5. The petitioners are in custody for the past one month. According to learned CPP, the petitioners are having 1 previous case. However, as far as this case is concerned, injured has been discharged from the hospital and the co-accused were already granted

bail by this court. Under such circumstances, considering the duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned XVI Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

Copy to :

1. The XVI Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

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Crl.M.P.No.14844/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14757/2021

in

N.4, Fishing Harbour P.S. Crime No.843/2021

Prakash @ Pallu Prakash

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
N.4, Fishing Harbour Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Karthick, S. Raj, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s. 147, 148, 294(b), 341, 323, 307 IPC in Crime No.843/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He was not at all present in the scene of occurrence. Petitioner's name does not find a place in the FIR. Only based on the confession statement of co-accused, this petitioner has been falsely implicated in this case. The petitioner has no bad antecedent. Injured already discharged from the hospital. Arrested accused were enlarged on bail. Hence, prays for granting anticipatory bail.

4. On the other hand, learned CPP submits that due to previous enmity, this petitioner along with other accused attacked the defacto complainant using deadly weapon and caused multiple cut injuries to him. He objects granting bail stating that the petitioner is having 2 previous cases and he cannot claim parity with that of the co-accused who have been granted bail after sufficient period of incarceration.

5. It is a case of 307 IPC. As per FIR, the victim was assaulted by the accused with deadly weapons and he sustained multiple cut injuries on the head, forehead, left hand shoulder, right leg etc., and he was treated as in-patient. Co-accused were released on bail after sufficient period of incarceration. This petitioner, who is having 2 previous cases moved anticipatory bail. Under such circumstances, considering the nature of offence and the bad antecedents of the petitioner, this court is not inclined to grant anticipatory bail to the petitioner.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
(I/c.) Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14848/2021

in

K.3, Aminjikai P.S. Crime No.763/2021

Sikkander Meera

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
K.3, Aminjikai Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. K. Shanmugam, K.Sampath, P. Surendran, N. Selvam, L. Manikandan, G. Pandian, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 27.8.2021 for the offence punishable under Section 6(a), 6(b), 24(1) of COTPA Act 2003 and Sec.328 of IPC in Crime No.763/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence the prosecution. The petitioner has no bad antecedents. Except Sec.328 IPC, other offences are bailable. He is in custody from 27.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner indulged in the sale of banned tobacco products and he was found in possession of 1.3 Kg of Maava, Hans – 150 pockets(approximately 2 Kg), TTC Remo betel-nut – 600 grams, Vimal Panmasala -3 pockets(350 grams), V-1 tobacco-3 pockets(100 gram). The petitioner was arrested and the

banned tobacco products were seized from him. He objects granting bail stating that it is a recent occurrence and the petitioner was arrested only on 27.8.2021.

5. The petitioner was arrested only on 27.8.2021. The period for taking custodial interrogation is not yet completed. Considering the nature of offence and the recovery of tobacco products from the accused and short duration of custody, this court is not inclined to grant bail to the petitioner at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14854/2021

in

F.2, Egmore P.S. Crime No.585/2021

1. Sudhakar
2. Srikanth Kumar

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
F.2, Egmore Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohanraj, V. Vinodha, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 21.8.2021 for the offence punishable under Section 294(b), 353, 328 IPC r/w.24(1) of COTP Act 2003 in Crime No.585/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They are noway connected with the alleged offence the prosecution. The petitioners are in custody from 21.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that these petitioners along with other accused indulged in the sale of banned tobacco products. They are the manufacturer of Maava. The accused were arrested and from them, banned tobacco products, namely Maava -10 Kg(10 black carry bags each containing 100 pockets of 10 grams maava), Seeval-60 Kg, Jardha 1.300 Kg, Lime – 1.900 Kg, weight machine and grinder were seized. He objects

granting bail stating that the 1st petitioner is having 1 previous case and the petitioners were arrested only on 21.8.2021.

5. The petitioners were arrested only on 21.8.2021. According to learned CPP, the 1st petitioner is having one previous case of similar nature. The period for taking custodial interrogation is not yet completed. Considering the nature of offence, the fact that huge quantity of tobacco products were recovered from the accused and short duration of custody, this court is not inclined to grant bail to the petitioners at present.

6. Hence, the petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14855/2021

in

K.2, Ayanavaram P.S. Crime No.461/2021

1. Basha @ Karuppu Basha
2. Sudhakar @ Eli Sudhakar

.. Petitioners/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.2, Ayanavaram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. S. Mohan Raj and V. Vinodha, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 19.8.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Crime No.461/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent of the offence. They have not committed any offence as alleged by the prosecution. They have been falsely implicated in this case. The petitioners are in custody from 19.8.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that the petitioners waylaid the defacto complainant and at knife point robbed Rs.425/- from him. He further submits that the 1st petitioner is having 8 previous cases and the 2nd petitioner is having 9 previous cases and thus objects granting bail.

5. Considering the nature of offence and the antecedents of the petitioners, this court is not inclined to grant bail to the petitioners at present.

6. Hence, this petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

Crl.M.P.No.14857/2021

in

P.4, Basin Bridge P.S. Crime No.1693/2021

Vetri

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police(L&O),
P.4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant.

The above petition is coming on this day before me for hearing, upon hearing M/s. S.Muralidaran, U. Yuvaraj, M. Elayakumar, P. Praveen Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 22.8.2021 for the offence punishable under Section 341, 294(b), 323, 397 and 506(ii) IPC in Crime No.1693/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. Since the petitioner is having previous cases, he has been falsely implicated in this case. He is no way connected with the alleged offence. The petitioner is in custody from 22.8.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with other accused robbed Rs.800/- from the defacto complainant at knife point. He further submits that the petitioner is a habitual offender, having 22 previous cases and thus seriously objects granting bail.

5. The petitioner is a habitual offender and he is having 22 previous cases of similar nature as reported by CPP. Considering the nature of offence and bad antecedents of the petitioner, this court is not inclined to grant bail to the petitioner at present.

6. Petition is dismissed.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

nmk

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt. S. Alli, M.L.,
I Additional Sessions Judge
I/c of Principal Sessions Court
Wednesday, the 1st day of September, 2021**

CrI.M.P.No.14860/2021

in

D.3, Ice House P.S. Crime No.397/2021

Zakir Hussain

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
D.3, Ice House Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. V. Karthick, A.G. Abdul Kareem, S. Raj, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 11.8.2021 for the offences punishable under Section 294(b), 307, 506(ii) IPC in Crime No.397/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. He has been falsely implicated in this case. He is noway connected with the alleged offence. Injured has been discharged from the hospital. The petitioner is in custody from 11.8.2021 and prays for granting bail.

4. On the other hand, the learned CPP submits that due to previous enmity between A1 and the defacto complainant, he along with this petitioner/A2, abused the defacto complainant and assaulted brutally with knife. The victim sustained multiple cut injuries over the scalp and partial amputation on the right hand middle finger. The victim was hospitalized for 15 days as in-patient and later discharged. He seriously objects granting bail stating that the petitioner is having 1 previous case and his earlier petition was dismissed on 25.8.2021.

5. The petitioner is in custody for the past 22 days. According to learned CPP, the petitioner is having 1 previous case. However, considering the duration of custody and the fact that injured has been discharged from the hospital, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- S. Alli,
I Additional Sessions Judge
I/c of Principal Sessions Court

Copy to :

1. The II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal, Chennai.

nmk

CrI.M.P.No.14860/2021

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
Incharge : Principal Sessions Court.
Wednesday, the 1st day of September, 2021.**

Crl.M.P.Nos.10396, 10397 and 10398 / 2021

in

H-5, New Washermenpet P.S. Crime No.137/2021

Mohan

.. Petitioner in
Crl.M.P.No.10396/2021 / Accused

Sasikumar

.. Petitioner in
Crl.M.P.No.10397/2021 / Accused

Kalpana

.. Petitioner in
Crl.M.P.No.10398/2021 / Accused

Vs.

State Rep. by
The Inspector of Police,
H-5, New Washermenpet Police Station,
Chennai.

..Respondent/Complainant.
in all the petitions.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioners M/s.B.Elakkiya, D.Sugumar, R.Kamesh and S.V.Suruthi and CPP for respondent, this Court delivered the following :

COMMON ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 294(b), 323, and 506(ii) of IPC and u/s 4 of Tamil Nadu Prohibition of Harassment of Women Act, 2002 in Crime No.137/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. It is a case-in-counter. Co-accused was released on bail. The petitioners have no previous cases. They apprehend arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioner, under the influence of alcohol, tried to assaulted the defacto complainant. However, he has not raised any serious objection.

5. Nobody was injured. CPP has not raised any serious objection. Considering the nature of case, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioners are ordered to be released on bail in the event of arrest or on their appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XV Metropolitan Magistrate, Chennai on condition that the petitioners shall execute a bond for a sum of Rs.10,000/- each (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioners and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioners shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioners shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(i/c)

Copies to:

1. The XV Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, H-5, New Washermenpet
Police Station, Chennai.

ss

CrI.M.P.Nos.10396, 10397 and 10398 / 2021.

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
Incharge : Principal Sessions Court.
Wednesday, the 1st day of September, 2021.

CrI.M.P.No.14755/2021

in

W-18, A.W.P.S. Crime No.6/2020

1. Dhinesh Kumar
 2. Vijaya
 3. S.Nadhiya @ Mahalakshmi
- .. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
W-18, All Women Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.K.Kannan, G.Anand Kumar and R.L.Natnthagopall and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehends arrest by the respondent police for the alleged offences punishable u/s 498-A of IPC in Crime No.6/2020 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned CPP submits that initially, the case was registered u/s 498(A) of IPC, thereafter, the section was altered to Sec.498(A) of IPC and Sec.4 and 5 of Dowry Prohibition Act.

4. Considering the representation of CPP, this petition is dismissed with liberty to file fresh petition with correct sections of law.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(i/c)

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Tmt.S.Alli, M.L.,
I Additional Sessions Judge,
Incharge : Principal Sessions Court.
Wednesday, the 1st day of September, 2021.**

CrI.M.P.No.14756/2021

in

K-3, Aminjikai P.S. Crime No.720/2019

1. S.Dinesh Kumar
2. Farman Tameen Ansari
3. A.Nazar

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
K-3, Aminjikai Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.M.Dhayalan, P.S.Amarendran and B.Saravanan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 341, 294(b), 323, 324 and 506(ii) of IPC in Crime No.720/2019 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. Injured has been discharged from the hospital. The petitioners apprehend arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that the petitioners picked up quarrel with the defacto complainant and assaulted him with bottle. The injured was admitted in the hospital and now he has been discharged.

5. Injured discharged from the hospital. Except 506(ii) IPC, other offences are bailable. Considering the nature of case, this court is inclined to grant anticipatory bail.

6. Accordingly, the petitioners are ordered to be released on bail in the event of arrest or on their appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the V Metropolitan Magistrate, Chennai on condition that the petitioners shall execute a bond for a sum of Rs.10,000/- each (Rupees Ten Thousand only)

with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioners and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioners shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioners shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioners in accordance with law as if the conditions have been imposed and the petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd/-S.Alli.
I Additional Sessions Judge,
Principal Sessions Judge(i/c)

Copies to:

1. The V Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, K-3, Aminjikarai Police Station, Chennai.

SS

Crl.M.P.No.14756/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

Incharge : Principal Sessions Court.

Wednesday, the 1st day of September, 2021.

CrI.M.P.No.14759/2021

in

CrI.M.P.No.13046/2021

in

Crime No.289/2021

Roshini

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
PEW – Anna Nagar,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.John Samuvel and S.Dinesh Babu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in CrI.M.P.No.13046/2021, dt: 7.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in CrI.M.P.No.13046/2021, dated 7.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 14 days.
5. The petitioner has complied the condition only for 14 days. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(i/c)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

Incharge : Principal Sessions Court.

Wednesday, the 1st day of September, 2021.

Crl.M.P.No.14766/2021

in

Crl.M.P.No.12486/2021

in

Crime No.221/2021

Roshini

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
PEW – Anna Nagar,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.John Samuvel and S.Dinesh Babu and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12486/2021, dt: 7.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12486/2021, dated 7.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 14 days.
5. The petitioner has complied the condition only for 14 days. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(i/c)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

Incharge : Principal Sessions Court.

Wednesday, the 1st day of September, 2021.

Crl.M.P.No.14762/2021

in

Crl.M.P.No.12288/2021

in

Crime No.317/2021

Vimalraj @ Vimal

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

E-2, Royapettah Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Prem Anandhan, Thangamani and Logesh and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12288/2021, dt: 29.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12288/2021, dated 29.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 28 days.
5. The petitioner has complied the condition for 28 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(i/c)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

Incharge : Principal Sessions Court.

Wednesday, the 1st day of September, 2021.

Crl.M.P.No.14763/2021

in

Crl.M.P.No.11893/2021

in

Crime No.552/2021

M.Vijay

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

K-4, Anna Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.A.P.Sathyamurthy and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11893/2021, dt: 23.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11893/2021, dated 23.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 35 days.
5. The petitioner has complied the condition for 35 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(i/c)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

Incharge : Principal Sessions Court.

Wednesday, the 1st day of September, 2021.

Crl.M.P.No.14764/2021

in

Crl.M.P.No.12576/2021

in

Crime No.561/2021

Jaffer Sait

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

F-3, Nungambakkam Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.D.Dhanasekaran and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.12576/2021, dt: 10.8.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.12576/2021, dated 10.8.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 18 days.
5. The petitioner has complied the condition only for 18 days. Considering the nature of case and the number of days complied, this court is not inclined to relax the condition.
6. Petition is dismissed.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(i/c)**

IN THE COURT OF SESSIONS AT CHENNAI

Present: Tmt.S.Alli, M.L.,

I Additional Sessions Judge,

Incharge : Principal Sessions Court.

Wednesday, the 1st day of September, 2021.

Crl.M.P.No.14765/2021

in

Crl.M.P.No.11634/2021

in

Crime No.617/2021

Sam Prakash

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

V-4, Rajamangalam Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.G.Mohanakrishnan and Karthiyayini Senthilvel and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner seeks relaxation of the condition imposed by this court in Crl.M.P.No.11634/2021, dt: 20.7.2021.
2. The counsel for the petitioner and CPP were heard through Video Conference.
3. The petitioner was granted bail by this court in Crl.M.P.No.11634/2021, dated 20.7.2021 with condition to appear before the respondent police daily at 10.30 a.m. until further orders.
4. Learned CPP submits that the petitioner has complied the condition for 39 days.
5. The petitioner has complied the condition for 39 days. Considering the nature of case and the number of days complied, this court is inclined to relax the condition.
6. (i) Petition is allowed.
(ii) Condition is relaxed in toto.

Delivered by me today.

Sd/-S.Alli.

**I Additional Sessions Judge,
Principal Sessions Judge(i/c)**